

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF MARSHALL BREEDERS PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Marshall Breeders Private Limited
2.	Date of incorporation of corporate debtor	17 th February, 2000
3.	Authority under which corporate debtor is incorporated / registered	ROC - Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U01222MH2000PTC124317
5.	Address of the registered office and principal office (if any) of corporate debtor	C & M HOUSE N D PATEL ROAD, NASHIK - 422001, Maharashtra
6.	Insolvency commencement date in respect of corporate debtor	15 th May, 2024
7.	Estimated date of closure of insolvency resolution process	10 th November, 2024; being 180 th day from Insolvency Commencement Date
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name: Kamal Rajkumar Sharma. IBBI Registration No.: IBBI/IPA-001/IP-P-01850/2019-2020/12870
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Office No.40, 1 st Floor,9/15, Morarji Velji Building, Dr. M B Velkar Street, Marine Lines (E) Mumbai Maharashtra ,400002 Email-id: kamal.sharma@ajallp.in
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Correspondence Address: Orion Resolution and Turnaround Private Limited: 811, Meadows Sahar Plaza Sub Plot A Bldg No, 6 AK Road Next to Kohinoor Continental Mumbai -400069 Correspondence Email-id cirp.marshallbreeders@gmail.com
11.	Last date for submission of claims	29 th May, 2024
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link for downloading the form: https://ibbi.gov.in/en/home/downloads -

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Marshall Breeders Private Limited** vide order No. CP (IB) No. 437/MB/2022 dated 15th May, 2024

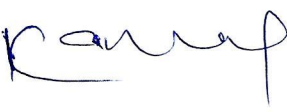
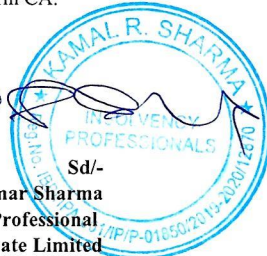
The creditors of **Marshall Breeders Private Limited**, are hereby called upon to submit their claims with proof on or before **29th May, 2024** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 18th May, 2024
Place: Mumbai



Sd/-
Kamal Rajkumar Sharma
Interim Resolution Professional

In the matter of Marshall Breeders Private Limited
Registration No.: IBBI/IPA-001/IP/P-01850/2019-2020/12870

Registered Address: Office No. 40, 1st floor, 9/15, Morarji Velji Building, Dr. M B Velkar Street, Marine Lines (E), Mumbai- 400002

Registered Email Id: kamal.sharma@ajallp.in
AFA Validity date: 30th June, 2025